

SHRI ARJUN ARORA : What about me, Sir ?

MR. CHAIRMAN : No, more. If you want to take full one hour over one question, what about the other questions ?

SHRI ARJUN ARORA : Sir, you have allowed Dr. Bhai Mahavir and his partymen to speak for twenty minutes.

MR. CHAIRMAN : No question of partymen here I have not called a number of hon. Members on this side. Next question. Mr. Goray.

I.C.S. OFFICERS, AS MEMBERS IN CO-OPERATIVE HOUSING SOCIETIES

*63. **SHRI N. G. GORAY :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some senior officers of the Indian Civil Service are members of certain co-operative Housing Societies ;

(b) whether it is also a fact that they are members of more than one society ; and

(c) if so, the number of such I.C.S. officers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) As the permission of Government of India is not required for the officers of the I.C.S. to become members of the Co-operative Housing society, the Govt. do not have the information readily available. However the information is being collected and shall be laid on the Table of the House.

SHRI N. G. GORAY : Sir, I framed this question because, in Maharashtra, recently a case has happened, which was brought to the notice of the public, that some I.C.S. officers and I.A.S. officers formed themselves into a co-operative and because they had influence they got land for their co-operative society at rates which were unquestionably cheaper than the rates that are prevailing in the city of Poona.

SHRI VIDYA CHARAN SHUKLA : The hon. Member has raised certain matters regarding the State of Maharashtra. This has nothing to do with the Government of India as such.

SHRI N. G. GORAY : How can that be ? They were ICS officers and my information is that they were serving at that time, and my further information is that this has happened throughout India.

SHRI VIDYA CHARAN SHUKLA : This is a matter regarding the officers borne on the Maharashtra Government cadre, and Maharashtra Government is dealing with either allotting the land or the registration of the co-operative society. We have no information and I do not think we have had anything to do with that.

SHRI N. G. GORAY : Then what is the information that you are collecting ? You said that the information is being collected.

SHRI VIDYA CHARAN SHUKLA : Collecting information about the ICS officers functioning in Delhi if they have become members of the co-operative society in Delhi itself. Whatever comes under our direct charge, we shall take the information, get the information and lay it before the House.

SHRI A. G. KULKARNI : May I know this, Sir, from the Government ? It is not a State problem. It is an all-India problem. Wherever ICS or IAS officers, holding positions in and control over Government administration, form themselves into either co-operatives or personally acquire certain lands, build houses and use again alternatively the houses allotted to them from the Government quota and rent out their own houses to other parties there, does not the Government think that it is an immoral act on the part of these privileged ICS and IAS officers and the Government of India should take proper action whenever such matters are brought to the notice of the Government of India ? I want an assurance from the Minister that on an all-India basis he will take this action.

SHRI VIDYA CHARAN SHUKLA : Sir, as long as these co-operative housing societies are registered and as long as they function within the rules that are laid down for the purpose, I do not think any objection can be taken as far as this matter is concerned. (Interruptions) Let me complete my answer. And if there are instances in which these officers, mis-utilising their position, and their influence in the Government, have

taken advantage of the Government machinery and done something, which has not been done for others, if such matters come to our notice, we shall surely take very serious objection to that and take action against them. But unless such matters come to our notice, it is impossible for me to give any general assurance.

SHRI A. G. KULKARNI : Sir, I want your protection. My question...

MR. CHAIRMAN : I will give you protection.

SHRI NIREN GHOSH : On a point of order, Sir.

SHRI LOKANATH MISRA : He is well protected in the co-operative sector.

SHRI NIREN GHOSH : My point of order is this. The hon. Minister said that officers, who are under their direct charge, that is, in Delhi, about them they are collecting the information. He said so.

MR. CHAIRMAN : What is your point of order ?

SHRI NIREN GHOSH : The point of order is this. Since the ICS and IAS officers are subject to the disciplinary action of the Central Government only...

MR. CHAIRMAN : This is no point of order.

SHRI NIREN GHOSH : ... and not under the disciplinary action of the State Governments, how can he say that he is collecting the information only about these officers in Delhi ?

MR. CHAIRMAN : This is no point of order.

SHRI NIREN GHOSH : He cannot say so.

SHRI A. G. KULKARNI : Sir, I wanted your protection. Sir, my question or my colleague the hon. Member Mr. Goray's question was a very specific question, and the point there was the Government of India. The Minister said that it was a co-operative Society and they are bound by the rules. But my point was not that. I am not asking that. I am co-operator myself and we are to abide by the rules. But the point is that if evidently

there is immoral behaviour on the part of an ICS officer or an IAS officer which in the eyes of the public creates frustration, is not the Government of India, which is controlling the entire cadre, ashamed of the behaviour of those officers ?

MR. CHAIRMAN : "Is the Government of India not ashamed" ?, this is no question.

SHRI A. G. KULKARNI : My point was that the Government of India must give the assurance. This charge was made on the floor of the Maharashtra Assembly ; this was not made in the private house of anybody and the Government of India must know. . .

MR. CHAIRMAN : No excited questions please.

SHRI LOKANATH MISRA : It seems Maharashtra has a lot of rackets.

SHRI VIDYA CHARAN SHUKLA : I would like to clarify the position. Hon. Members are confusing between disciplinary matters and administrative matters. As far as serving civil servants are concerned disciplinary matters would certainly come to the Government of India but the Government of India has nothing to do with administrative matters. Suppose there is some charge, or suppose some disciplinary action has to be taken or some action in respect of vigilance has to be taken then the Government of India would come in as far as the All India Service officers are concerned. Unless they are disciplinary matters or other matters regarding their service conditions etc., the Government of India does not come into the picture at all although they are members of the All India Services. It is the State Governments that handle these things and not the Government of India. That is why I said that whatever we look after directly, that is, in the Union Territory, We shall definitely go into this and lay the information before the House. It is therefore wrong to say that we are responsible for whatever happens regarding All India Service officers all over the country.

SHRI S. D. MISRA : According to the co-operative bye-laws and the Co-operatives Act the Registrar has to register the Societies and a person cannot be a member of two or more of the same type of societies in the same area.

I will forget for the moment Maharashtra because the hon. Minister says that he will deal with the Centrally administered areas. So let me talk of Delhi. Is it not a fact that ICS and IAS and some other senior officers who are the real land allotting officers are members of more than one co-operative housing societies in Delhi? Has he information about this and if that is a fact what action does he propose to take or has he made any enquiries about this?

SHRI VIDYA CHARAN SHUKLA : At present I have no information about it but if he gives notice I shall certainly find out the facts.

SHRI LOKANATH MISRA : May I know if the hon. Minister would kindly take the trouble of using his CBI because CBI is meant mainly for use against officers not against politicians by an unstable Government? Would he use the CBI to probe into cases of allotment of land in Delhi—mostly 1000 sq. yard plots—to IAS and ICS officers and find out in how many cases land has been allotted to these IAS and ICS officers through this racket of co-operative societies and may I know if any information could be made available to the House as to how many IAS and ICS officers who are continuing in service, whether in the States or in the Centrally administered areas, possess land allotted by Government or not through co-operative societies?

SHRI S. D. MISRA : And will they continue here?

SHRI LOKANATH MISRA : Let me finish my question. May I know whether they can furnish this information to the House as to how many IAS and ICS officers have taken advantage of such land allotments whether in the States or in the Centrally administered areas and how many of them possess their own houses but all the same rent those out at an exorbitant rent to Government offices while remaining in Government bungalows paying 10 per cent of their salaries as rent?

SHRI VIDYA CHARAN SHUKLA : If the hon. Member cares to give me information or material which merits looking into by the CBI we shall certainly have it examined with a view to

getting further details about the matter. As far as the ICS officers are concerned I have already stated in reply to the question of Mr. Goray that we will go into it as far as it concerns us directly and lay the information before the House. About the other matters that he has mentioned about ICS officers being members of more than one co-operative societies and living in Government bungalows while renting out their houses etc., if a specific question is asked I shall give whatever information we have got.

SHRI M. M. DHARIA : Mr. Chairman, Sir, unfortunately Government is not taking into consideration the propriety behind this question. If the officers who are supposed to protect, if the fence itself starts eating the field, there can be no protection to the field and it is from that point of view this question has to be looked into. The ICS and IAS officers have started to abuse their powers. When the rate of land in Poona is above Rs. 5/- per sq. ft. they have devoured lands at the rate of four annas per sq. ft. and that too such lands which were demanded for the flood-affected people in Poona. Those poor people were denied land by the Government but these very lands are taken over by the ICS officers and consent is given by the Government of Maharashtra. It is indeed a matter of shame and it is high time that the Central Government looked into it. Why does not the Central Government assure this House. . .

MR. CHAIRMAN : Please use temperate language in your questions.

SHRI M. M. DHARIA : I do repeat that if these high officers devour these lands in this way it is a matter of shame and I am not prepared to withdraw this language. So will the Government assure this House that when such officers have played such sort of mischief prompt action will be taken against those officers when such things are brought to their notice? Such sort of a categorical assurance must come from the Government.

SHRI VIDYA CHARAN SHUKLA : The hon. Member has mentioned certain things that happened in Poona which, as I stated, is the administrative charge of the Government of Maharashtra. We do not know the facts; we do not know what has happened. We assume that the hon. Mem-

ber who is saying this has definite and responsible information about these matters but as the matter concerns the Maharashtra Government I am unable to comment upon it.

MR. CHAIRMAN : Mr. Niranjan Varma ; his will be the last question.

SHRI M. M. DHARIA : Sir, on a point of order. Is it not a fact that this cadre of ICS and IAS officers is created by the Central Government and if that cadre is to function effectively, properly, honestly and diligently every care has to be taken and is it not the duty of the Central Government to take that care and give proper instructions to the State Governments?

SHRI VIDYA CHARAN SHUKLA

It is a fact that the Central Government does create these All India Services. After creation of the cadre we conduct tests, select officers and allot them to the various cadres. After they are allotted to the various cadres they become the administrative responsibility of the State Governments, to which these officers are allotted except in respect of matters of discipline or when they have to be punished or disciplinary action has to be taken against them or when there is some vigilance case against them. Otherwise we do not come into the picture at all. If however any wrong has been committed or if any corruption has been indulged in and if that matter comes to us we shall certainly go into it but *suo motu* we cannot go into such matters.

SHRI BHUPESH GUPTA : Sir, you kindly give a right direction in this matter. He said just now that if wrong things or matters involving discipline or abuse of power and other things come to their notice then they will act. Therefore this is a fit case for the Government to take note of irrespective of whether the matter has been handled by the Maharashtra Government or any other Government. He should tell us if he is aware of such a thing and if so what action he would take because it involves an important aspect.

MR. CHAIRMAN : Do you wish to add anything?

SHRI VIDYA CHARAN SHUKLA : I have nothing more to add, Sir.

MR. CHAIRMAN : Mr. Niranjan Varma, last question.

SHRIMATI YASHODA REDDY . How can that be, Sir? I want to know the legal aspect of this whole matter

MR. CHAIRMAN : No, no.

SHRIMATI YASHODA REDDY : On a point of order, Sir

MR. CHAIRMAN : We have spent sufficient time on this. No, please.

SHRIMATI YASHODA REDDY : On a point of order. There has been no ban on any section of the Indian society, whether they are Ministers or ICS officers, . .

MR. CHAIRMAN : This is no point of order.

SHRIMATI YASHODA REDDY . forming co-operative societies. Is there any ban? If there is no ban, unless there are irregularities, how can you say that the ICS officers, whether good or bad, cannot form co-operative housing societies?

MR. CHAIRMAN . No point of order. Mr Niranjan Varma.

SHRIMATI YASHODA REDDY : It is not as if they have done some immoral act

MR. CHAIRMAN : Mr. Niranjan Varma.

श्री निरंजन वर्मा : क्या श्रीमान्, यह बात सही है कि आई०ए०एस० और आई०सी०एस० आफिसरों के लिए कानून में इस प्रकार का कोई प्रतिबन्ध नहीं है कि वे किसी गृह निर्माण समिति के सदस्य नहीं रह सकते या नहीं बन सकते हैं? लेकिन जैसा अभी आपने कहा कि हम इस मामले में जांच कर रहे हैं, तो क्या दिल्ली खास में इस प्रकार के आई०ए०एस० और आई०सी०एस० आफिसर हैं जो कई सस्थाओं के सदस्य बन गये हैं और इस तरह से उन्होंने कई प्लॉट ले लिये हैं? इन प्लॉटों के लेने के बाद उन लोगों के पास इतनी भूमि हो गई है जितनी कि किसी मंत्री के पास भी नहीं है। तो जो भूमि उन्होंने इस प्रकार से अपने पास रख रखी है क्या उसके संबंध में सरकार जांच करायेंगी?

श्री विद्या चरण शुक्ल : जो भी चीज हमारे नियम के विरुद्ध ज गेगे या जिसमे हमारे नियमों का उल्लंघन होता है उसके बारे में हम जरूर जांच करायेंगे और इन बारे में हमें कोई आपत्ति नहीं है। लेकिन मैं माननीय सदस्य से यह प्रार्थना करूंगा कि यदि उनके पास ऐसी कोई सूचना है जिससे जांच में सुविधा हो सके तो वे हमें देने की कृपा करें।

(Interruptions)

MR. CHAIRMAN : Mr. Mulka Govinda Reddy, next question.

SHRI LOKANATH MISRA : What is the use of questions and answers if there is no information coming out of the Government?

MR. CHAIRMAN : Do not put questions.

SHRI LOKANATH MISRA : Then, Sir, we shall not put any questions.

CRIME SITUATION IN WEST BENGAL

*64. SHRI MULKA GOVINDA REDDY : †

SHRI A. P. CHATTERJEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of murder, kidnapping, arson, looting and destruction of property, both private and public, that occurred in West Bengal since the beginning of the Governor's Rule upto 15th April, 1970; and

(b) what has been the number of such crimes during the period from March, 1969 to March, 1970?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) A statement containing information received from State Government is laid on the Table of the House.

STATEMENT

According to information received from the State Government, 80 cases of murder were registered in the period 19-3-1970 to 15-4-1970 as against 914 such cases in the period March 1969 to March 1970.

2. In respect of other offences, information is being collected by the State Government and will be laid on the Table of the House when received.

†The question was actually asked on the floor of the House by Shri Mulka Govinda Reddy.

3. However, in respect of Calcutta City, the State Government have reported that there were 5 cases of kidnapping, no case of arson, one case of looting, 8 cases of destruction of private property and no case of destruction of public property for the period 19-3-1970 to 15-4-1970; the corresponding figures for the city for the period March 1969 to March 1970 are 117, 12, 16, 17 and 3 respectively.

SHRI MULKA GOVINDA REDDY : I would like to know from the Home Minister whether the Home Secretary of West Bengal had recommended the withdrawal of cases involving murder, arson and looting and, if so, whether such cases were withdrawn. Also, may I know whether it is a fact that the Governor, after the imposition of President's rule has taken serious note of such recommendation and what action has been taken?

SHRI Y. B. CHAVAN : As far as the detailed information is concerned, I have not got any information, but I know that certain orders for the withdrawal of cases were given by the previous Government. Naturally I hope and I expect the present administration will look into the matter. This is what I can say at the present moment. I have not got any specific information.

SHRI MULKA GOVINDA REDDY : According to the statement laid on the Table of the House 80 cases of murder were registered in the period 19-3-1970 to 15-4-1970 as against 914 such cases in the period March 1969 to March 1970. It looks as though cases of murder have not been reduced after the imposition of President's rule. On the other hand, there is insecurity, there is fear and people cannot move about in their offices and in the streets. It is also reported that Chinese arms have been smuggled into West Bengal. It looks as though a civil war is going on, a Vietnam type of guerilla war is going on in West Bengal. In view of the fact that West Bengal is under the President's rule, I would like to know what action the Government propose to take in this case and what instructions they have given to the Governor to put down the crime that is now prevailing in West Bengal.

SHRI Y. B. CHAVAN : Now, it is a matter of general knowledge that the situation in Bengal before the Presi-